THE MINISTER OF LAW AND JUSTICE (SHRIM. VEERAPPA MOILY): (a) No, Sir. (b) and (c) Do not arise.

## Duration of LLM course

2527. SHRI PENUMALLI MADHU: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Government is seriously planning to shorten the two-year LLM course by half after the Round Table of the Legal Education found it to be too lengthy; and
  - (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The matter duration of LLM course was discussed in the 2<sup>nd</sup> Meeting of the Round Table on Legal Education held on 17<sup>th</sup> November, 2009 under the Chairmanship of Hon'ble Minister of Human Resources Development. The views of Prof. Chimni that the present LLM programme is a two year course which deters bright students from enrolling in the LLM programme. Therefore, there is a need to restructure the course period so that it could culminate in one year were considered and it was decided that as restructure the existing LLM programme from that of two years duration to a one year duration course with exits and selectivity in admission to attract the brightest graduates in law towards this programme. The University Grants Commission may work out an Action Plan for implementation in this regard.

## Access to Judicial system

2528. DR. K. MALAISAMY: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether, though the concept of Open Court is in existence in theory, the citizens have virtually no access to the Judicial system on account of their inability to engage a lawyer, language of court, security obsession of the superior courts, etc.; and
- (b) whether Government proposes to consider introduction of current technology of video recording and web telecasting of court proceedings?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) No, Sir.